give financial assistance to the Tata Iron and Steel Company for assisting the company's six year plan of development?

The Minister of Planning and Irrigation and Power (Shri Nanda): The matter is still under consideration of Government.

Dr. Ram Subhag Singh: May I know the chief features of the plan submitted by the Tatas?

Shri Nanda: Where is the scheme submitted by the Tatas to the Government?

Dr. Ram Subhag Singh: May I know

Mr. Speaker: He may go to the next question—the matter is under consideration.

Dr. Ram Snbhag Singh: But I want to know whether the Government is still interested in actively pursuing the project of setting up two additional nationalised factories.

Shri Nanda: That is also under consideration.

## COLLERY WORKERS' DISPUTE

- \*1194. Dr. Ram Subhag Singht. (a) Will the Minister of Labour be pleased to state whether the dispute between the management of Collieries and their labourers regarding full pay and allowances for holidays on the 15th August, 1950, 26th January, 1951, 15th August, 1951 and 26th January, 1952 has been settled?
- (b) If not what steps do Government propose to take in regard to settling that dispute?

The Minister of Labour (Skri V. V. Giri): (a) and (b). The dispute has been referred to the Industrial Tribunal, Dhanbad for adjudication on the 8th May 1952.

**Dr. Ram Subhag Singh:** May I know the number of collieries and of workmen involved in this dispute?

Shri V. V. Giri: Notice, Sir.

Shri B. S. Murthy: May I know whether pending the enquiry any intermediate steps are being taken to do justice to the workers who have complained?

Mr. Speaker: Order, order. The question is not clear. What he means is something by way of relief or something by way of granting higher pay etc.?

Shri B. S. Murthy: By way of relief.

Shri V. V. Giri: It is a dispute that has been referred to the Tribunal and the Tribunal must decide the matter. Pending that what is it that we are expected to do?

Mr. Speaker: Yes, the matter is left to the Tribunal now.

## हिराकृष्ट बांध परियोजना

\*११९५ भी बांगड़े: क्या सिचाई तथा विद्युत मंत्री यह बतलाने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात का पता है कि हैं हिराकुड बांघ परियोजना के अधीन विविध निर्माणों के सम्बन्ध में निर्माण के निजी ठेकों की भी अनुमति दी गई है;
- (स) क्या सरकार को ऐसी कोई शिकायत मिली है कि ये निजी ठेकेदार श्रमिकों को तीन-चार महीनों तक मजूरी नहीं देते या उनको कभी भी मजूरी नहीं देते या उन के जाली हस्ताक्षर बना कर पैसा ऍठते हैं;
- (ग) क्या यह सच नहीं है कि एक टोकरा मिट्टी ले जाने या बांच की मिट्टी खोदने आदि के लिये सरकार ने दस पैसे की न्यूनतम मजूरी निश्चित कर दी है पर ये निजी टेकेदार श्रमिकों को १-१/२ पैसा या उस से भी कम चुकाते रहे हैं ; और
- (घ) यदि उपर्युक्त भाग (ग) का उत्तर स्वीकारात्मक हो, तो क्या सरकार ने इस विषय में कोई जांच करवाई है ?

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) The Member presumably wants to know whether works on the Hirakud Dam

- (b) No. Sir.
- (c) No rate has been fixed for carrying a basketful of soil or for digging the soil of the dam and Government are not aware of the rate paid by private contractors to labourers.
  - (d) Does not arise.

श्री जांगड़े : क्या में जान सकता हं कि सरकार ने या ठेकेदारों ने मजदूरों के भोजन, पानी, सफाई या उन के राशन के लिये कोई इन्तजाम नहीं किया जिस के कारण सन् १९५० में मजदूरों में हैजा फैल गया था ?

Shri Nanda: Sir. it does not arise out of this question.

श्री जांगड़े : क्या मैं यह जान सकता है कि ऐसे कौन कौन से कार्य हैं जिन के लिये सरकार ठेकेदारों को ठेका देती है ?

Speaker: It is too wide and Mr. general a question.

Shri Damodara Menon: May I know whether any fair-wage clause is inserted in this private contract?

Shri Nanda: There is a minimum age legislation which it is for the ates to apply. Some States have States to apply. Some States have done it, and I believe that it has been applied to Hirakud also.

Mr. Speaker: The question is whether in this contract there is a clause to that effect.

Shri Nanda: No, Sir, as far as my information goes there is none.

श्री जांगडे : क्या में जान सकता हं कि उडीसा के लोगों को भी ठेका दिया गया है ?

Shri Nanda: Yes. Sir. To a large number

श्री जांगडे : क्या में जान सकता हूं कि क्या सरकार ठेकेदारों को ठेका देने के बजाय इन कार्यों को खुद अपने हाथ में ले खेबी?

Shri Nanda: Some works are done departmentally too.

Oral Answers

Shri Raghavaiah: May I know the margin of profit allowed to contractors in such contracts?

Shri Nanda: It varies. Tenders are invited and then contracts given—some contractors may manage to make more profit than others.

श्री जांगड़े: क्या में जान सकता हूं कि ठेकेदारों ने सरकारी नौकरों से मिलकर मजदरों को मझीनरी और औंजारों के अत्याधिक मृत्य बतला कर लाखों रूपये कमाये और सरकार का रुपया बरबाद किया है ?

Mr. Speaker: Order, order.

Pandit Thakur Das Bhargava: I wish to know if the Government have come by any complaints on behalf of labourers that the private contractors are not treating them fairly.

Shri Nanda: This morning I ascertained from the Chief Engineer that some complaints were received. Though, according to him, he has no legal power to intervene he has been trying to bring moral pressure in that respect and he has given instructions to that effect to his subordinates.

## COAL

\*1196. Shri A. C. Guha: Will the Minister of **Production** be pleased to state:

(a) the total tonnage of coal raised from different collieries in the year 1951 and the total tonnage removed by railways from the coal mine sites; and

(b) the estimated total tonnage of coal likely to be raised this year and the tonnage likely to be removed by the wagons provided this year?

The Minister of Production (Shri K. C. Reddy): (a) The total tonnage of coal raised during 1951 and the tonnage collieries by rail removed from the were as follows:-

Raisings-34,307,563 tons.

Despatches-28,126,941 tons.

(b) The estimated raisings and despatches during 1952 are as follows:-

Raisings-35/36 million tons (approx.).

million Despatches—30 tons (approx.).

Shri A. C. Guha: May I know the reason why last year about six million